

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.412
IB/74/ND/2024

IN THE MATTER OF:

Invoice Discounters of Adaptio Facility Management Pvt Ltd Through Mr Arunava Ghosh	...	Applicant
Versus Cbre South Asia Private Limited	...	Respondent

Under Section 9 (IBC)

Order delivered on 05.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Siddhant Jaiswal, Adv. Abhishek Verma
For the Respondent : Adv. Priyam Kamra

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Applicant is present. Learned Counsel for the Respondent is present and submitted that they received the copy of the application and seeks some time to file reply. Respondent is directed to file the reply within a week's and advance copy be served to the opposite side. Rejoinder, if any be filed within three days from the received of copy of the reply. List the matter on **01.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)